

IN THE HIGH COURT OF JHARKHAND AT RANCHI
L. P. A. No. 512 of 2018

Perna & Ors. Appellants
Versus
Jharkhand State Electricity Board
(now Jharkhand Urja Vikas Nigam Limited) & Ors. Respondents
with

L.P.A. No. 647 of 2018

Jharkhand State Electricity Board
(now Jharkhand Urja Vikas Nigam Limited) & Ors. Appellants

Versus
Manoj Kumar & Ors. Respondents

CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

Oral Order

17 / Dated : 23.04.2021

None appears on behalf of the parties in view of the call of the State Bar Council as well as the Advocate' Association of the High Court of Jharkhand as they have decided not to appear in the matter for one week due to acute surge in Covid-19 virus.

Perused the explanation submitted by the concerned in terms of the direction contained in the order dated 09.04.2021.

Office has tried to justify the things by saying that the Stamp Report dated 24.10.2018 was placed in the office note dated 03.02.2021 that the appeal was not time barred. It has also noted that subsequently I.A. No. 9927 of 2018 was filed for condoning the delay. However, our question was why it was not pointed out after filing of such Interlocutory Application which would not be required if the appeal is not time barred. There is no explanation for that therefore, we are rejecting the explanation.

Let a fresh explanation be filed otherwise we will be compelled

to take action against the erring persons.

It also appears that there is some correction/interpolation in the date of the signature put by the dealing Assistant. It has been informed by our Court Master that the same has been sent in record today itself after making such correction and it was not earlier placed before us within time. Let the concerned dealing Assistant also explain the same which, *prima facie*, appears to be gross misconduct.

It further appears that the Section Officer must have signed this after dealing Assistant but has purposely put his signature on 23.04.2021. He should also explain his conduct as to why he has signed on 23.04.2021 but given the date as 22.04.2021, as it would be obvious that he would have definitely signed only after signing the document by the dealing Assistant and earlier date given by the dealing Assistant was 23.04.2021 which has been interpolated/corrected subsequently as 22.04.2021.

Let the Registrar General-in-charge conduct a preliminary enquiry in this regard and submit a report before us within a week.

Put up this matter on 30.04.2021.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)